

OFFICE ORDER:

In view of the Haryana Government Notification no. DMC-SPO-2020/5215 dated 02.05.2021 vide which lockdown has been imposed in the entire State of Haryana from 03.05.2021 (from 05:00 AM) to 10.05.2021 (till 5:00 AM) to contain the spread of Corona Virus and further in continuation of this office order bearing No.5260-84 dated 29.04.2021, it is ordered that from 03.05.2021 to 07.05.2021 (8th May & 9th May, 2021 are holidays being second Saturday and Sunday respectively) only urgent Civil and Criminal work shall be undertaken by the Judicial Officers as per the below mentioned Roster:


Senior Judicial Officers

Sr. No.	Name of the Judicial Officer with Designation.	Duty Period
1.	Ms.Aradhana Sawhney, District & Sessions Judge, Jind	03.05.2021
2.	Shri Subhash Chander Sroai, Addl. District & Sessions Judge, Jind.	04.05.2021 & 05.05.2021.
3.	Shri Amarjitt Singh, Addl. District & Sessions Judge, Jind.	06.05.2021 & 07.05.2021.

FAMILY COURT

Sr. No.	Name of the Judicial Officer with Designation	Duty Period
1.	Dr.Parminder Kaur, Principal Judge, Family Court, Jind	03.05.2021 & 07.05.2021.

Note: Dr.Parminder Kaur, Principal Judge, Family Court shall not hold the Camp Court at Sub Division, Narwana and Safidon till 07.05.2021. The urgent work of the aforesaid Family Court during the period from 03.05.2021 to 07.05.2021 shall be attended by her at Headquarter.


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CIVIL JUDGES AT HEADQUARTER:

Sr. No.	Name of the Judicial Officer with Designation	Duty Period
1.	Shri Anmol Singh Nayar, Civil Judge (Senior Division), Jind, Shri Sachin Kumar, Civil Judge (Junior Division), Jind and Shri Dhruv Saini, Civil Judge (Junior Division), Jind	03.05.2021 to 05.05.2021.
2.	Shri Arvind Bansal, Addl. Civil Judge (Senior Division)-cum Chief Judicial Magistrate, Jind and Shri Sukhdev Singh, Civil Judge (Junior Division), Jind.	06.05.2021 & 07.05.2021.

CIVIL JUDGES AT NARWANA:

Sr. No.	Name of the Judicial Officer with Designation	Duty Period
1.	Shri Vishal Kumar, Addl. Civil Judge (Senior Division), Narwana.	03.05.2021 & 04.05.2021.
2.	Ms.Seema, Civil Judge (Junior Division), Narwana.	05.05.2021 & 06.05.2021.
3.	Shri Naveen Kumar, Civil Judge (Junior Division), Narwana.	07.05.2021.

CIVIL JUDGES AT SAFIDON:

Sr. No.	Name of the Judicial Officer with Designation	Duty Period
1.	Shri Ajay Kumar, Addl. Civil Judge (Senior Division), Safidon.	03.05.2021 to 07.05.2021.

Note: (i) On mentioning, if learned Judge/Magistrate on Duty is satisfied and deems fit that the matter besides bail/stay is required to be heard on urgent basis, he/she will proceed with the matter in accordance with law.

(ii) It is further clarified that till 07.05.2021 only filing of cases of urgent nature shall be allowed between 10:00 A.M. to 12:30 noon.

(iii) It is ordered that Senior Most Presiding Officer of the Subordinate Court shall lookafter the urgent work of other Courts, who are working from home. Fresh filing of Civil Cases shall also be made before the Senior Most Civil Judge, who may


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deal with the cases at his/her own or assign the same to other Civil Judges. In case any of the Officers is on leave, the entire work of his/her Court shall be looked after by the Officer, who is next Junior to him/her.

(iv) Jurisdiction of Criminal Courts shall be bifurcated amongst the Judicial Magistrates on duty by order to be separately passed by learned Chief Judicial Magistrate, Jind. The Duty Roster already circulated for the month of May 2021 shall be modified by learned Chief Judicial Magistrate.

(v) All other routine cases are ordered to be taken up by the concerned Courts and be adjourned suitably.

(vi) Except the staff of Duty Judge/Magistrate attending the Court and all other Judicial Officers, during the period of their work from home shall depute only one official on rotation basis, in their respective courts for urgent work and prepare the Duty Roster of such officials mentioning their contact numbers in the Duty Roster so prepared.

(vii) The Judicial Officers shall ensure maximum use of Microsoft Teams/Video Conferencing facility.


(viii) Further, all the Judicial Officers posted in Jind Sessions Division shall comply with directions, and other relevant instructions regarding prevention of spread of COVID-19 by the Government of India or other Authorities, from time to time. It shall be ensured that proper social distancing norms are followed

(ix) The aforesaid arrangements are only for the period from 03.05.2021 to 10.05.2021 (5:00 A.M.) and shall be reviewed in accordance with prevailing situation.

All the Officers and Officials are directed to maintain the station. Any lapse in this regard shall be viewed very seriously.

A copy of this order be uploaded on the website of this office for general information of the Advocates as well as Litigants.

All concerned be informed accordingly.


(Aradhana Sawhney),
District & Sessions Judge,
Jind.

9.30 AM

Endst. No. 5401 - 5427 Dated 03/05/2021

Copy forwarded to:

1. The Registrar General, Punjab & Haryana High Court, Chandigarh for information.

OFFICE ORDER:

In continuation of this office order of even date conveyed vide Endst No. 5401-5427 dated 03.05.2021 since Shri Anmol Singh Nayar, Civil Judge(Sr.Divn), Jind had been sanctioned special casual leave in lieu of joining time from 05.05.2021 to 12.05.2021 the abovesaid order is hereby modified to the extent that Shri Arvind Kumar Bansal, Chief Judicial Magistrate, Jind shall also perform the duty on 05.05.2021 instead of Shri Anmol Singh Nayar, Civil Judge (Sr.Divn.), Jind. Rest of the order shall remain intact.

All concerned be informed accordingly.